

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-988(PB)/2019

IN THE MATTER OF:

Corporation Bank

... Applicant/petitioner

Vs.

M/s. Unnati Fortune Hotmart Pvt. Ltd.

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Ms. Suruchi Kumar & Ms. Ekta Choudhary, Advs.
For the Respondent(s) : Ms. Vasudha Sen, Mr. Sumit Bindal, Ms. Reeva,
Adv. alongwith Mr. Shilendra Pratap Singh, AR


ORDER

Ld. Counsel for the respondent seeks and is granted time to file vakalatnama, Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)